

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 203
IB-504/ND/2020**

IN THE MATTER OF:

M/s. Navyug Iron Traders

...PETITIONER

Vs.

M/s. Air Movement and Control System Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 18.01.2021
(Virtual Hearing)**

Coram:

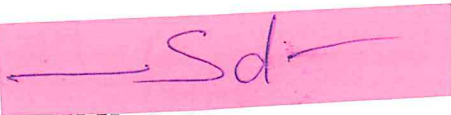
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

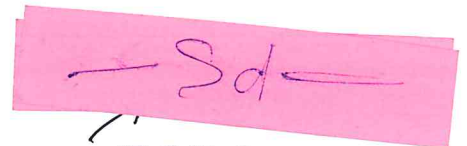
**For the Petitioner/Operational-creditor :Mr. Yash Tondon, Advocate
For the Respondent/ Corporate-debtor :**

ORDER

Heard the submissions made by the counsel for the operational creditor. Fresh vakalatnama filed in the matter is taken on record. Registry may issue notice to the corporate debtor for his appearance as well as filing reply in the matter. Post the matter after 3 weeks. Ld. Counsel for the petitioner is also directed to communicate this order to the corporate debtor. Post the matter to **23rd February, 2021.**



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**